

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 2436 of 2014 (O&M)**

Omwati & anr.

... Appellants

V/s

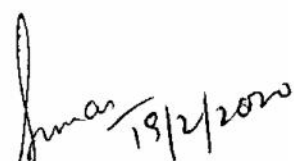
Jai Parkash & ors

..... Respondents

**Resp.No.2-** Akram Khan S/o Sh. Mansoori,  
R/o village Zokar,  
District Ujjain (M.P.)  
(Owner of the vehicle Tata Sumo No. MP-13/TA-0127)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them/him to appear in this Court on **01.04.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 19<sup>th</sup>  
February' 2019.

  
Superintendent (Judl.),  
For Registrar (Judicial)

19/2/20